

**IN THE COURT OF MS. SANTOSH SNEHI MANN,  
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

**In Re:**  
**RC No. RC-DAI-2020-A-0023-ACB/ND**  
**U/S: 120-B IPC r/w Section 7 PC Act**  
**CBI Vs. Ajit Bhardwaj**

***[Bail Application u/s 439 Cr.P.C. on behalf of accused Ajit Bhardwaj]***

**08.09.2020**

Bail application received on assignment by the order of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, communicated on the Court e-mail id ([readercbi08radc@gmail.com](mailto:readercbi08radc@gmail.com)) by Ms. Anjana Dhull, In-charge (Bail & Filing Section), is taken up by Video Conferencing through unique court ID on CISCO Webex Meeting App, created under Delhi District Court domain, hosted by Ms. Indu Sharma Bhoria, P.A to this Court, in reference to the ***Order No. E-10559-10644/Power/Gaz./RADC/2020 dated 28.08.2020 & Circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi.***

It be checked and registered.

**Present:** Advocate Pramod Kumar, counsel for the applicant/accused Ajit Bhardwaj.  
Sh. M. Saraswat, PP for CBI.

Copy of the bail application be given to the CBI for reply.  
Put up for reply of CBI and consideration of the bail application now on 11.09.2020 at 11:00 AM through Video Conferencing .

Defence counsel is at liberty to use the set-up at RADC, New Delhi for Video Conferencing. IO may also use the same set-up to avoid any technical glitches.

Digitally signed copy of the order sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Hard copy of the order sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi be placed on record in the judicial file by the Reader as and when physical functioning of the courts is resumed.

The proceedings have been dictated to Ms. Indu Sharma Bhoria, Personal Assistant by video conferencing.

SANTOSH SNEHI MANN  
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(Santosh Snehi Mann)  
Special Judge (PC Act), CBI-08  
RADC/ND: 08.09.2020

ISB

**IN THE COURT OF MS. SANTOSH SNEHI MANN,  
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

**CC No. 04/16**

**CIS No. 216/2019**

**CBI Vs. Upangshu Das and others**

**RC No. AC-1/2012/A/0002/ACU-II/New Delhi**

**U/S: 120-B & 420, 467, 468 & 471 IPC and Section 13(2) r/w  
13(1)(d) PC Act**

**08.09.2020**

*Case file taken up by Video Conferencing through unique court ID on CISCO Webex Meeting App, created under Delhi District Court domain, hosted by Ms. Indu Sharma Bhoria, P.A to this Court, in reference to the **Order No. E-10559-10644/Power/Gaz./RADC/2020 dated 28.08.2020 & Circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi.***

*Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi received from time to time, the last such order is **No. 417/RG/DHC/2020 dt. 27.08.2020.***

*Subject to the orders/directions of the Hon'ble High Court and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi received from time to time, cases are being taken up either for physical hearing in the court room or through Video Conferencing.*

**Present:** Sh. M. Saraswat, PP for CBI with SI Ashok Kumar,  
*Pairvi* Officer.

None for the accused (07 in number).

Reader has submitted that the defence counsels for the accused A-1, A-3, A-5, A-6 & A-7 were duly informed telephonically about the proceedings being conducted through video conferencing and further that defence counsels for accused A-2 & A-4 did not respond to his calls.

However, none has joined.

This case is fixed for prosecution evidence today.

*Vide the order dated 30.07.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi (No. Power/Gaz./RADC/2020/E-7784-7871), it has been directed that **evidence shall be recorded only in ex-parte and uncontested cases.***

Hence, the present matter stands adjourned to 28.10.2020 for prosecution evidence.

Digitally signed copy of the order sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Hard copy of the order sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi be placed on record in the judicial file by the Reader as and when physical functioning of the courts is resumed.

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(Santosh Snehi Mann)  
Special Judge (PC Act), CBI-08  
RADC/ND:08.09.2020

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